

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 305/2009

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

DATE OF HEARING: 15.6.2010

DATE OF ORDER: 18.6.2010

In the matter of

Petition under Section 79 of the Electricity Act, 2003, alleging denial of open access.

And in the matter of

Venakatshwara Power Projects Ltd. Bedkihal

Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Hubli
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
4. Tata Power Trading Company Ltd., Mumbai

..Respondents

Following were present:

None was present.

ORDER

This application has been made *inter alia* alleging denial of open access by Respondent No. 3 in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Vide record of proceeding dated 19.1.2010, the petitioner was directed to serve copy of the application on the respondents immediately. The reply to the petition was to be filed by the respondent latest by 29.1.2010. No reply has been filed by the respondents. As no communication had been received from the petitioner and respondents, the petition was listed on 15.6.2010, after notice to the parties.

3. None was present. Accordingly, petition is dismissed for default and non-prosecution.

Sd/- (M.DEENA DAYALAN) MEMBER	sd/- (V.S.VERMA) MEMBER	sd/- (S.JAYARAMAN) MEMBER	sd/- (Dr. PRAMOD DEO) CHAIRPERSON
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